

Governments on CCTNS, Ministry of Home Affairs had issued an advisory dated 05.12.2018 to all States/UTs regarding adherence to timeline for completion of investigation in cases registered under Section 376 of the Indian Penal Code and Sections 4 and 6 of the Protection of Children from Sexual Offences (POCSO) Act.

**Policies to deal with anti-nationalists in Jammu and Kashmir**

1035. SHRI SHAMSHER SINGH MANHAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are two kinds of people in Jammu and Kashmir, one are nationalists and other are anti-nationalists, almost two different ideologies are existing in Jammu and Kashmir;

(b) what are the constitutional provisions in the Constitution of India to deal with anti-nationalists raising slogans against India, stone pelting on Indian Army and paramilitary forces;

(c) why Government is having such flexible policies to deal with such anti-nationalists in Jammu and Kashmir; and

(d) the steps taken by Government in this regard as mentioned above?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) The State of Jammu and Kashmir has been affected by terrorist and secessionist violence that is sponsored and supported from across the border, for more than two and half decades. Some local residents have also been influenced by elements inimical to national interest and indulge in undesirable activities. The Constitution of India does not have any provision to deal with anti-nationalists raising slogans against India, stone pelting on Indian Army and paramilitary forces, etc. However, such offenders are dealt with as per the provision of relevant Laws applicable in Jammu and Kashmir.

**Increasing crimes in the country**

1036. SHRI RAJMANI PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that incidents of various types of crimes have been increasing day-by-day in the country during the last three years; and

(b) if so, the increase in the crime graph registered during the last three years," State-wise including Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (b) As reported in the latest published report of the National Crime Records Bureau (NCRB), State/UT-wise details of cases registered under total Cognizable IPC crimes during 2014 to 2016 are given in the Statement (*See below*). 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. However, advisories to improve law and order situations have been issued by the Ministry of Home Affairs to States/UTs from time to time, which are available in the Ministry's website *viz. www.mha.gov.in*.

**Statement**

*State/UT-wise Cases Registered (CR) under total cognizable crimes under IPC during 2014 to 2016*

Sl. No.	State	2014 CR	2015 CR	2016 CR
1	2	3	4	5
1.	Andhra Pradesh	114604	110693	106774
2.	Arunachal Pradesh	2843	2968	2534
3.	Assam	94337	103616	102250
4.	Bihar	177595	176973	164163
5.	Chhattisgarh	58200	56692	55029
6.	Goa	4466	3074	2692
7.	Gujarat	131385	126935	147122
8.	Haryana	79947	84466	88527
9.	Himachal Pradesh	14160	14007	13386
10.	Jammu and Kashmir	23848	23583	24501
11.	Jharkhand	45335	45050	40710
12.	Karnataka	137338	138847	148402

1	2	3	4	5
13.	Kerala	206789	257074	260097
14.	Madhya Pradesh	272423	268614	264418
15.	Maharashtra	249834	275414	261714
16.	Manipur	3641	3847	3170
17.	Meghalaya	3679	4079	3366
18.	Mizoram	2140	2228	2425
19.	Nagaland	1157	1302	1376
20.	Odisha	74569	83360	81460
21.	Punjab	37162	37983	40007
22.	Rajasthan	210418	198080	180398
23.	Sikkim	1065	766	809
24.	Tamil Nadu	193200	187558	179896
25.	Telangana	106830	106282	108991
26.	Tripura	5499	4692	3933
27.	Uttar Pradesh	240475	241920	282171
28.	Uttarakhand	9156	10248	10867
29.	West Bengal	185672	179501	176569
TOTAL (STATES)		2687767	2749852	2757757
30.	Andaman and Nicobar Islands	746	862	802
31.	Chandigarh	3221	3248	2996
32.	Dadra and Nagar Haveli	277	269	244
33.	Daman and Diu	233	302	271
34.	Delhi UT	155654	191377	209519
35.	Lakshadweep	81	50	36
36.	Puducherry	3584	3440	4086
TOTAL (UTs)		163796	199548	217954
TOTAL (ALL INDIA)		2851563	2949400	2975711

Note: '-' Newly carved State from Andhra Pradesh in 2014.

Source: Crime in India.